

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

OA./TA/MP, No. _____/199

Versus _____

Date of Order	Orders
TA 2315/Br decide on 15/7/93 2	<p><i>CASE NO. 2315 P.D.T.U.P. REASNPED ON 11.8.1993 HEARING NO. 118193</i></p> <p><i>REBUT LASTER</i></p> <p><u>11/8193</u></p> <p>none present for the applicant. mr. K.M. Shrivastava on behalf of mr. G. P. Soral - Counsel for the opposite respondent.</p> <p>The Tr. Ar. has been disposed of by a separate order which was been pronounced in the open court.</p> <p><i>O. P. Sharma</i> (O. P. Sharma) Administrative Member</p> <p><i>Gopal Krishna</i> Gopal Krishna Member (Jud.)</p>

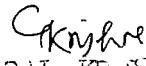
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None is present on behalf of the petitioners.

We have heard Mr. K.N.Shrimal, the learned counsel for the respondents and perused the records. Since the connected T.A.No. 2315/86 has already been decided on 15.7.93, this T.A. has became infructuous. It is, therefore, dismissed with no order as to costs.


(O.P.SHARMA)

Adm. Member


(GOPAL KRISHNA)
Judl. Member

Anil